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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1270/96

DATE OF ORDER : 05-12-1996.

Between :-

Smt.Yerra Pochavva

... Applicant

And

1. The Inspector of Works,  
SC RIYS, Kachiguda, Hyd.

2. The Chief Inspector of Works,  
Kachiguda RIYS Station, SC RIYS, Hyd.

3. The Divisional Personnel Officer,  
SC RIYS, Hyd. Division, Hyd.

4. Smt. Y. Pochavva, w/o. Malliah, 2% Railway RTD. NO. 4,  
Jama Osmania, Hyd. ... Respondents

— — —  
Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, SC for RIYS

— — —

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWARAN : MEMBER (B)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

— — —

Heard Shri S.Ramakrishna Rao for the applicant, Shri  
N.R.Devaraj for Respondents 1 to 3 and Shri K.Rama Murthy, counsel  
for Respondent No.4.

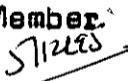
  ...2.

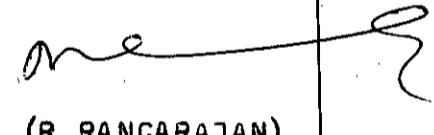
3. Admit. The applicant claims to be the wife of one Yerra Narasimha, a former Railway Employee. It is her case that her husband died while in service on 11-9-96 and during his life time he had nominated the Respondent No.4 as a Nominee for the pensionary benefits. Subsequently on 25-10-94 he realised this mistake and send a letter nominating his Daughter as a nominee. The said Yerra Narasimha died on 11.9.96. It is the case of the applicant that the Railway Administration is about to pay the pensionary benefits without considering revocation of the nomination. The Railway Administration may disburse the pensionary benefits of Late Yerra Narasimha to the person who obtains a decree or succession certificate from a competent court by impleading necessary parties.

4. With the above direction the O.A. is disposed of with no order as to costs at the admission stage itself.

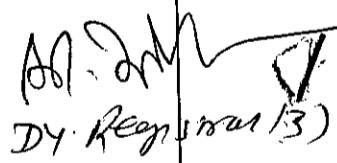
  
(B.S.JAI PARAMESHWAR)

Member (J)

  
Suresh

  
(R.RANGARAJAN)

Member (A)

  
D.Y. Regunath (B)

Dated: 5th December, 1996.

Dictated in Open Court.

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Copy to:-

1. The Inspector of Works, S.C.Rly, Kachiguda, Hyd.
2. The Chief Inspector of Works, Kachiguda Rly Station, S.C.Rlys, Hyd.
3. The Divisional Personnel Officer, S.C.Rlys, Hyd Division, Hyd.
4. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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9/13

01.12.1996

1996-11-01

THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH HYDERABAD

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J).

DATED:

5/12/96

ORDER/JUDGEMENT

R.A./C.P.M.A. NO.

O.A. NO.

127096

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

NO Spare Copy

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
श्रेष्ठता /DESPATCH

23 DEC 1996 New

II COURT

हैदराबाद व्यापीठ

HYDERABAD BENCH

YLR.

Cause

what/whom  
in my A? Sir,  
cause title is  
concerned

cause title is  
concerned  
12/12/96